

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 493/2009

This the 19th day of February, 2010

Hon'ble Mr. Justice A.K. Yog, Member (J)

Sharad Mishra aged about 25 years son of late Sri Vinod Kumar Mishra r/o House No. A-28, Rajajipuram, Lucknow.

Applicant

By Advocate: Sri U.K.Verma

Versus

1. Chief General Manager, Bharat Sanchar Nigam Limited, Gandhi Bhawan, Lucknow,
2. General Manager, Bharat Sanchar Nigam Limited, Lucknow.
3. Telecom District Manager, Lucknow.

Respondents

By Advocate: Sri G.S.Sikarwar

ORDER (ORAL)

Hon'ble Mr. Justice A.K. Yog, Member (J)

Heard counsel for both the parties.

2. M.A . No. 93/2010 –seeking amendment on the ground that order dated 11.12.2007 and subsequent order dated 25.1.2008 may be allowed to assail by amendment. In as much as, the applicant was not aware about those orders. The affidavit filed in support of the above amendment shows that intends to incorporate certain factual details vide its proposed paragraphs 4.7 (a) to 4.7(c) and also want to add appropriate relief in the wake of aforesaid orders.
3. Apparently the cause of action has changed and several factual aspects including question of limitation will arise. In view of the above, the present O.A. (as it stands) has been rendered in-fructuous and ~~is~~ accordingly dismissed without entering into the merit of the case at this stage with liberty to the applicant to challenge ~~the~~ aforementioned orders in accordance with law before ~~the~~ the appropriate forum as may be provided under law. No costs.


(A.K. Yog)
Member (J)

HLS/-